

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 31429 OF 2026

Between:

Maahirah Fatima, D/o Mohammed Ilyas Aged 19 years, Occ: Student R/o
House No 10-3-379/11/8/2rt, New Vijaynagar Colony, Hyderabad

...PETITIONER

AND

1. The State of Telangana, Represented by Its Principal Secretary Medical & Health Family Welfare Department, Secretariat Buildings, Hyderabad-500055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents in not allowing the petitioner to exercise her web options for admission into MBBS and BDS courses under Management Quota B and C category for the academic year 2026-27 in the colleges affiliated to the 2nd respondent university in pursuance to the G.O.Ms No 125 Rule (iii) which amended to the G.O.Ms No 114 is illegal, arbitrary, unconstitutional and consequently direct the respondent No 2 to allow the petitioner to exercise her web option for under Management Quota "B & C" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2026-27, in the colleges affiliated to the 2nd respondent university,

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue

Interim directions to the 2nd respondent to allow the petitioner to exercise web option for under Management Quota "B & C" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2026-27, in the colleges affiliated to the 2nd respondent university, pending disposal of writ petition

Counsel for the Petitioner: SRI RAJAGOPALLAVAN TAYI

**Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY, ASST. GP FOR
MEDICAL, HEALTH & FW**

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION No.31429 of 2026
(CNR.No. HBHC010647682026)

Dated:21.09.2026

Between:

Maahirah Fatima

... Petitioner

And

The State of Telangana,
Rep., by its Principal Secretary,
Medical and Health, Family Welfare Department,
Secretariat, Hyderabad and another.

... Respondents

ORDER:

Mr. Rajagopallavan Tayi, learned counsel for the petitioner.

Mr. R. Nagarjuna Reddy, learned Assistant Government Pleader
for Health, Medical and Family Welfare Department, appears for
respondent No.1.

Mr. T. Sharath, learned Standing Counsel for Kaloji Nararayana
Rao University of Health Sciences (for short, "the University"), appears
for respondent No.2.

2. The case of the petitioner is that during exercise of web option
under management quota 'B' and 'C' categories in the first phase of

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counselling, she could not get the one time password (OTP) by the cut-off time i.e., 4:00 p.m. on 11.09.2026 for participating in the web based counselling for admission to MBBS course in the respondent University under the notification, dated 04.08.2026. Certain photocopies of the messages received by the petitioner are annexed from page 62 to 69 to contend that the very relevant OTP required for completing the web option was not delivered at all. It has also contended that for exercise of web option for counselling for admission to BDS course for the same academic year undertaken on 12.09.2026 and 13.09.2026 under the competent authority quota, the web option could be exercised because of receipt of OTP within the time prescribed. Therefore, if interference is not made, petitioner would suffer in availing the opportunity of participating in the web based counselling for the management quota under 'B' and 'C' categories in any subsequent phase. The second phase of counselling for MBBS course has not yet notified. In those circumstances, she prays for relief.

3. Learned counsel for the respondent University has drawn our attention to G.O.Ms.No.125, dated 22.09.2022 specifically clause (iii) of Rule 4 of the Telangana Medical and Dental Colleges Admission (Admission into MBBS/BDS Courses) Rules, 2017, which provides as under:

“(iii) KNRUHS will notify the merit list of eligible candidates after verification of certificates on the website. KNRUHS shall issue a notification on the website of the schedule for exercising web options by eligible candidates. University also is directed to issue press release besides web notification.”

4. We are of the opinion that if the candidate is unable to exercise web option on account of non-receipt of OTP before the cut-off time and date by which the web based counselling is closed, the aforesaid sub-rule would not be read to deny further opportunity to the candidate for participating in the web based counselling in any subsequent phase of counselling for the same year. However, in order to determine as to whether OTP was indeed issued by the service provider and delivered or not, the respondents are required to examine it with relevant electronic log obtained from the service provider while considering the petitioner's representation. Therefore, the respondents are directed to consider the petitioner's representation. dated 13.09.2026 in accordance with law and taking into consideration the observations made hereinabove within a period of four days.

5. With the above directions, the writ petition is disposed of. No order as to costs.

Miscellaneous applications, if any pending, stands closed.

**SD/- C. DEEPIKA
ASSISTANT REGISTRAR**

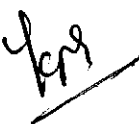
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SECTION OFFICER

To,

1. The Principal Secretary Medical and Health Family Welfare Department, The State of Telangana, Secretariat Buildings, Hyderabad-500055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate [OPUC]
4. One CC to SRI T. SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

BN
GJP



HIGH COURT

DATED: 21/09/2026

ORDER

WP.No.31429 of 2026



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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Kpr
23/9/26